

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
STARRED QUESTION NO. : 105
(To be answered on the 9th February 2017)**

PILOTS WITH LAPSED LICENCES

***105. SHRI BHARTRUHARI MAHTAB**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the details of the mandatory norms/ guidelines for validating the licences of pilots in the country;
- (b) whether cases of pilots flying with lapsed licences in various public and private sector airlines have come to the notice during each of the last three years and the current year;
- (c) if so, the details thereof, airline-wise along with the action taken/being taken by DGCA/Government against such airlines;
- (d) whether cases of obtaining pilot licences on the basis of fake documents have also been reported during the above period; and
- (e) if so, the details thereof along with the action taken/being taken in this regard?

ANSWER

Minister of CIVIL AVIATION

नागर विमानन मंत्री

(Shri Ashok Gajapathi Raju Pusapati)

(a) to (e) A statement is laid on the table of the house.

(a) The Pilot licences of foreign nationals, issued by contracting states, are validated under provisions contained in Rule 45 of the Aircraft Rules, 1937. The details of the mandatory norms/ guidelines for validating the licence of pilots in the country, are mentioned in CAR (Civil Aviation Requirement) Section 7, Series G, part II, issued by the Directorate General of Civil Aviation (DGCA).

(b) & (c) During the last three years and the current year, only one case came to the notice of DGCA on 15.12.2016 in which the pilot had flown aircraft with a lapsed licence. The details are as follows:

Name - Capt. Amrish Chauhan

ATPL No. - 4252

Airline - M/s Air India

He has immediately been suspended since then.

(d) There were three cases reported during the last three years and the current year. The details are as follows

(1) Ajay B Khadtale- ATPL was cancelled vide order dated 04.01.2016

(2) Parul Sachdev - CPL No. 1920, she was debarred to exercise the privileges of CPL for a period of two years with effect from 25.02.2016, due to furnishing of a certificate from unrecognised Board.

(3) Shivraj Singh CPL No. 14120, he has been disqualified from holding licence vide order dated 07.02.2017

(e) Steps taken by DGCA to detect forgery in obtaining Pilot licence are as follows:

(i) Authenticity of the documents submitted by the applicants are duly verified.

(ii) For conversion of foreign licences into Indian licences, the licences are verified from the concerned regulatory authority of the State issuing the foreign licence before issue of licence.

(iii) In case of conversion of foreign licence, in addition to flying test done abroad applicant has to do skill tests in India on one of the aircraft endorsed on his/her foreign licence issued by contracting state.

(iv) Inclusion of item for checking Pilot licenses system during the audit/ main base inspection of airlines.
